

GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
Civil Secretariat, Jammu/Srinagar

NOTIFICATION
Srinagar, the 19th of October, 2023

S.O 546 .- In exercise of the powers conferred by section 148 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017) (hereinafter referred to as the said Act), the Government, on the recommendations of the Council, hereby notifies the following special procedure to be followed by a registered person engaged in manufacturing of the goods, the description of which is specified in the corresponding entry in column (3) of the Schedule appended to this notification, and falling under the tariff item, sub-heading, heading or Chapter, as the case may be, as specified in the corresponding entry in column (2) of the said Schedule, namely:—

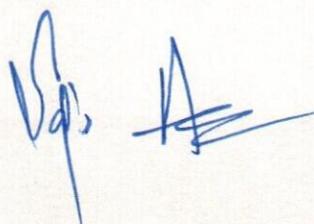
1. Details of Packing Machines

1. All the existing registered persons engaged in manufacturing of the goods mentioned in Schedule to this notification shall furnish the details of packing machines being used for filling and packing of pouches or containers in **FORM SRM-I**, within 30 days of issuance of this notification, electronically on the common portal,—

FORM SRM-I

Serial No.	Make and Model No. of the Machine (including the name of manufacturer)	Date of Purchase of the Machine	Address of place of business where installed	No. of Tracks	Packing Capacity of each track	Total packing capacity of machine	Electricity consumption by the machine per hour	Supporting Documents	Unique ID of the machine (to be auto populated)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
								<<Capacity certificate from Chartered Engineer>>	

2. Any person intending to manufacture goods as mentioned in Schedule to this notification, and who has been granted registration after the issuance of this notification, shall furnish the details of packing machines being used for filling and packing of pouches or containers in **FORM SRM-I** on the common portal, within fifteen days of grant of such registration.
3. The details of any additional filling and packing machine being installed in the registered place of business shall be furnished, electronically on the common portal, by the said registered person within 24 hours of such installation in **FORM SRM-IIA**.
4. Upon furnishing of such details in **FORM SRM-I** or **FORM SRM-IIA**, a unique ID shall be generated for each machine, whose details have been furnished by the registered person, on the common portal.



5. In case, the said registered person has submitted or declared the production capacity of his manufacturing unit or his machines, to any other government department or any other agency or organization, the same shall be furnished by the said registered person in **FORM SRM-IA** on the common portal, within fifteen days of filing said declaration or submission:

Provided that where the said registered person has submitted or declared the production capacity of his manufacturing unit or his machines, to any other government department or any other agency or organization, before the issuance of this notification, the same shall be furnished by the said registered person in **FORM SRM-IA** on the common portal, within thirty days of issuance of this notification.

FORM SRM-IA

Serial No.	Name of Govt. Department/ any other agency or organization	Type of Declaration/ Submission	Details of Declaration/Submission
(1)	(2)	(3)	(4)
		<<copy of declaration to be uploaded on the portal>>	

FORM SRM-IIA

[Details of installation of additional machine(s)]

Serial No.	Make and Model No. of the Machine (including the name of manufacturer)	Date of Purchase of the Machine	Date of installation of the Machine	Address of place of business where installed	No. of Tracks	Packing Capacity of each track	Total packing capacity of machine	Electricity consumption by the machine per hour	Supporting Documents	Unique ID of the machine (to be auto populated)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
									<<Capacity certificate from Chartered Engineer>>	

6. The details of any existing filling and packing machine removed from the registered place of business shall be furnished, electronically on the common portal, by the said registered person within 24 hours of such removal in **FORM SRM-IIB**.

FORM SRM-IIB
[Details of removal of the existing machine(s)]

Serial No.	Unique ID of the machine	Make and Model No. of the Machine	Date of Purchase of the Machine	Address of place of business from where the machine is removed.	No. of Trucks	Packing Capacity of each truck	Total packing capacity of machine	Date of Removal	Reasons for removal/disposal of the machine.
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
		<<auto-populated>>	<<auto-populated>>	<<auto-populated>>	<<auto-populated>>	<<auto-populated>>	<<auto-populated>>		<<Sold to third party>> <<Scrap>>

2. Additional records to be maintained by the registered persons manufacturing the goods mentioned in the Schedule

1. Every registered person engaged in manufacturing of goods mentioned in Schedule shall keep a daily record of inputs being procured and utilized in quantity and value terms along with the details of waste generated as well as the daily record of reading of electricity meters and generator set meters in a format as specified in **FORM SRM-III A** in each place of business.
2. Further, the said registered person shall also keep a daily shift-wise record of machine-wise production, product-wise and brand-wise details of clearance in quantity and value terms in a format as specified in **FORM SRM-IIIB** in each place of business.

FORM SRM-III A

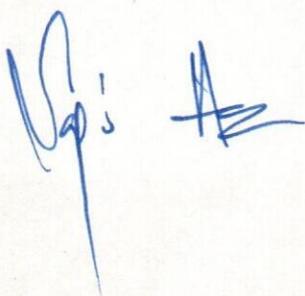
Inputs Register

Day1	HSN of the Input	Description of the Input	Unit quantity	Opening Balance (in units)	Quantity procured (in units)	Quantity procured (value in Rs)	Qty Consumed (in units)	Closing Balance (in units)	Waste generated in respect of the said input (qty) (in units)



	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
HSN1									
HSN2									
HSN3									
.....									
HSNn									
Day 2									
Day 3									
.....									
Last Day of Month									

		Electricity Reading					
		Electricity meter reading			Generator set meter reading		
Day 1		<i>Initial Meter Reading</i>	<i>Final Meter Reading</i>	<i>Consumption (kWh)</i>	<i>Initial Meter Reading</i>	<i>Final Meter Reading</i>	<i>Consumption (kWh)</i>
		(1)	(2)	(3)	(4)	(5)	(6)



Day 2						
.....						
Last Day of Month						

FORMSRM-IIIB

Production Register

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Day 1	Brand B1										Brand B2	Brand Bn		
	Machine M1(Mention Unique ID of the machine)										M2	Mn	Total of all machines
	Total no. of Pouches Packed	Unit Value Of Pouch P1	Total Value Of Pouches P1 Packed (V1) (in Rs)	Total no. of Pouches Packed ...Pn	Value Of Pouch ...Pn	Total Value Of Pouches Packed (Vn) (in Rs)	Total No. of pouches Packed by Machine M1 (P1+P2+..Pn)	Total value of Pouches packed By machine M1 (in Rs) (V1+V2+.. Vn)	...	---	Total Production value of Brand B1 by all machines (Rs)	
Shift 1 00:00 to 00:00 hrs														
Shift 2 00:00 to 00:00 hrs														
Shift 3 00:00 to 00:00 hrs														
Total for Day 1														
Day 2														
....Day n of the month														
Total for the Month														

3. Special Monthly Statement

1. The said registered person shall submit a special statement for each month in **FORM SRM-IV** on the common portal, on or before the tenth day of the month succeeding such month.

FORM SRM-IV



Monthly Statement of Inputs used and the final goods produced by the manufacturer of goods specified in Schedule

PART-A

	HSN of the Input	Description of the Input	Unit quantity	Opening Balance (in units)	Quantity procured (in units)	Quantity procured (value in Rs)	Qty Consumed (in units)	Closing Balance (in units)	Waste generated qty (in units)
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
Total for Month	HSN1								
	HSN2								
	HSN3								
								
	HSNn								

Total for the Month	Electricity Reading					
	Electricity meter reading			DG set meter reading		
	Initial Meter Reading on Day 1 of the month	Final Meter Reading on last day of the month	Consumption (kWh)	Initial Meter Reading on Day 1 of the month	Final Meter Reading on last day of the month	Consumption (kWh)
	(1)	(2)	(3)	(4)	(5)	(6)

Statement of production of goods

PART-B

Brand B1										Brand B2	Brand Bn	
Machine M1								M2	Mn	Total of all machines
Total no.	MRP	Total	Total	Valu	Total	Total	Total value	...	---	Total Pr

Handwritten signatures and initials in blue ink.

	of Pouch P1 packed	Value Of Pouch P1	Value Of Pouches P1 Packed (V1) (in Rs)	no. of Pouch Pn packed	Value Of Pouches Pn (in Rs)	No. of pouches Packed by Machine M1 (P1+P2+..Pn)	of Pouches packed By machine M1 (in Rs) (V1+V2+..Vn)	Production value of Brand B 1 by all machines (Rs)
Total for the Month										

Schedule

S.No	Chapter / Heading / Sub-heading /Tariffitem	Description of Goods
(1)	(2)	(3)
1.	2106 90 20	Pan-masala
2.	2401	Un manufactured tobacco (without lime tube)-bearing a brand name
3.	2401	Un manufactured tobacco (with lime tube)-bearing a brand name
4.	2401 30 00	Tobacco refuse, bearing a brand name
5.	2403 11 10	'Hookah'or'gudaku' tobacco bearing a brand name
6.	2403 11 10	Tobacco used for smoking 'hookah' or 'chilam' commonly known as 'hookah' tobacco or 'gudaku' not bearing a brand name
7.	2403 11 90	Other water pipe smoking tobacco not bearing a brand name.
8.	2403 19 10	Smoking mixtures for pipes and cigarettes
9.	2403 19 90	Other smoking tobacco bearing a brand name
10.	2403 19 90	Other smoking tobacco not bearing a brand name
11.	2403 91 00	"Homogenised" or "reconstituted" tobacco, bearing a brand name
12.	2403 99 10	Chewing tobacco (without lime tube)
13.	2403 99 10	Chewing tobacco (with lime tube)
14.	2403 99 10	Filter khaini
15.	2403 99 20	Preparations containing chewing tobacco
16.	2403 99 30	Jarda scented tobacco
17.	2403 99 40	Snuff
18.	2403 99 50	Preparations containing snuff
19.	2403 99 60	Tobacco extracts and essence bearing a brand name
20.	2403 99 60	Tobacco extracts and essence not bearing a brand Name
21.	2403 99 70	Cut tobacco
22.	2403 99 90	Pan masala containing tobacco 'Gutkha'
23.	2403 99 90	All goods, other than panmasala containing tobacco 'gutkha', bearing a brand name
24.	2403 99 90	All goods, other than pan masala containing tobacco 'gutkha', not bearing a brand name




Explanation.-

1. In this Schedule, "tariff item", "heading", "sub-heading" and "Chapter" shall mean respectively a tariff item, heading, sub-heading and Chapter as specified in the First Schedule to the Customs Tariff Act, 1975 (51 of 1975).
2. The rules for the interpretation of the First Schedule to the said Customs Tariff Act, 1975, including the Section and Chapter Notes and the General Explanatory Notes of the First Schedule shall, so far as may be apply to the interpretation of this notification.
3. For the purposes of this notification, the phrase "brand name" means brand name or trade name, whether registered or not, that is to say, a name or a mark, such as symbol, monogram, label, signature or invented word or writing which is used in relation to such specified goods for the purpose of indicating, or so as to indicate a connection in the course of trade between such specified goods and some person using such name or mark with or without any indication of the identity of that person.

This notification shall be deemed to have come into force with effect from 31st of July, 2023.

By order of The Government of Jammu and Kashmir.

Sd/-
(Santosh D Vaidya)IAS
Principal Secretary to the Government
Finance Department

No:FD-ST/34/2021

Dated: 19-10-2023

Copy to the :-

1. Secretary, GST Council, New Delhi.
2. All financial Commissioners.
3. Principal Secretary to Hon'ble Lt. Governor.
4. All Principal secretaries/Commissioner/Secretaries to Government.
5. Joint Secretary, J&K, MHA, GOI, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner, State Taxes Department, J&K, Jammu/Srinagar.
8. Excise commissioner, J&K, Jammu/Kashmir.
9. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
10. Private Secretary to the Administrative Secretary, Finance Department.
11. Incharge Website, Finance Department.


(Mohammad Amin)JKAS
Deputy Secretary to the Government
Finance Department